

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT
NEW DELHI

ORIGINAL APPLICATION NO. 84 OF 2024

IN THE MATTER OF:
ANKUR JAIN

... APPLICANT

VERSUS

UTTAR PRADESH POLLUTION CONTROL BOARD & ORS

... RESPONDENTS

INDEX

S. No.	PARTICULARS	PG NO.
1	REPLY ON BEHALF OF RESPONDENT NO. 3 ALONG WITH AFFIDAVIT.	1-6
2	<u>ANNEXURE-A</u> INTRODUCTION TO OM ARHAM SOCIAL WELFARE FOUNDATION	7-16
3	<u>ANNEXURE-B</u> COPY OF LETTER DATED 30.06.2023 ISSUED BY FOREST DEPARTMENT, MATHURA	17-18
5	<u>ANNEXURE-C</u> COPY OF MVDA SANCTION LETTER DATED 19.06.2024	19-23
5	VAKALATNAMA	24

DATED- 30/8/2024
NEW DELHI

THROUGH

MANOJ KUMAR JAIN, SANJANA JAIN, ADVOCATES

M J & COMPANY Advocates

Chamber No. 114,

R K Jain Chambers Block

Supreme Court Compound,

NEW DELHI-110001

M-9625405080/9811667696

EMAIL: mjlegalclinic@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT
NEW DELHI

ORIGINAL APPLICATION NO. 84 OF 2024

IN THE MATTER OF:

ANKUR JAIN

... APPLICANT

VERSUS

UTTAR PRADESH POLLUTION CONTROL BOARD & ORS

... RESPONDENTS

REPLY ON BEHALF OF RESPONDENT NO. 3

MOST RESPECTFULLY SHEWETH:

1. It is submitted that answering respondent no 3, Om Arham Social Welfare Foundation is a society incorporated under the MP Society Registration Act 1973 on July 29, 2016. It has undertaken scientific research initiatives which helps to bridge the generational gap. Arham Dhyam Yog is based on ancient Indian practices. It is a holistic package that rejuvenates individuals physically, mentally, emotionally, and spiritually.
2. It is submitted that answering respondent foundation is working to spread awareness of ancient dhyam yog practices for the benefit of the community specially among the jain followers and it is taught by renowned Jain monk Muni Shri Pranamya Sagar ji Maharaj. Lakhs of people across the world are taking benefits of Arham Dhyam Yog. A copy of introduction of Om Arham Social

Welfare Foundation is filed as Annexure A.

3. That Om Arham Social Welfare Foundation took a piece of land measuring 6247.04 sq meter on lease from Antim Kewali Shri 1008 Jambu Swami Digambar Jain Trust situated at Khasara No 262/1, 261B Mauza-Keshopur Manoharpur, Mathura which is within the premises of the Jain Temple.
4. That it is most humbly submitted that the present petition has been filed by the applicant with an ulterior motive in order to extort money from the Respondent no 3.
5. That it is most humbly submitted that applicant is in a habit of filing false and frivolous complaints against respondent no 3 in order to extort money from the answering respondent. Also similar nature of complaint was filed on 24.12.2019 and on 23.11.2020 by the applicant to District Forest Officer.
6. This is wrong to say that illegal cutting of 200 green fruit bearing trees by Om Aham Social Welfare Foundation for building construction of yoga and meditation center is baseless and unsubstantiated. It is also wrong to allege that the remaining 30-32 trees are also being destroyed by the project proponent.
7. That it is false and wrong to state that Om Arham Social Welfare

Foundation has not given any information to the Forest Department and has not obtained any prior permission to cut the trees for construction of yog sansthan. The true facts are that no trees have been cut by Om Arham Social Welfare Foundation and the design of the meditation center was made in such a manner that all existing 32 trees are preserved till date. Answering respondent has already obtained the NOC from the Office of the Divisional Director of Social Forestry, Forest Division, Mathura vide their letter number 7189/14-1 dated 30/06/2023 (a copy of letter dated 30/06/2023 is filed here with as Annexure B)

8. It is wrong to state that Google Satellite images of greenery filed by the applicant are for the years 2011 to 2023. It is also wrong to state that maximum trees have been cut in the present time. The true facts are that total 32 trees are preserved till date from the time of taking possession by Om Arham Social Welfare Foundation in year 2021. It is also clear from the NOC letter issued by The Office of the Divisional Director of Social Forestry, Forest Division, Mathura in favour of the answering respondent. It is further submitted that authenticity of blurred Google Images cannot be relied upon when the forest department has already investigated the premises and has found that no trees has been cut by the respondent.

9. That it is false and wrong to state that the answering respondent has an intention to cut the remaining 30-32 trees. The true facts are that the design and layout of the yoga and meditation center has already been approved by the Mathura Vrindavan Development Authority (MVDA) after verifying from all the concerned departments including the forest department. A copy of the MVDA sanction letter is filed herewith as Annexure C.
10. It is respectfully submitted that no prima facie case has been established against the answering respondent. The applicant has filed the present application with false and baseless allegations, motivated by malafide intent to undermine the noble objectives of the answering respondent for his personal gain.
11. It is respectfully submitted that the present application is devoid of merit and should be dismissed in limine.

PRAYER

In view of the aforesaid facts and circumstances, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- A) Dismiss the Letter Petition filed by the applicant with exemplary costs;

B) Pass any such further or other order(s) as this Hon'ble Tribunal may deem fit and proper in favor of the answering respondent under the facts and circumstances of the case;

C) Award the costs of litigation in favor of the answering respondent and against the applicant.



DATED- 30/8/24
NEW DELHI

RESPONDENT NO. 3

THROUGH

A handwritten signature in blue ink, appearing to read "Manoj Kumar Jain".

Sanjana Jain

MANOJ KUMAR JAIN, SANJANA JAIN, ADVOCATES

M J & COMPANY Advocates

Chamber No. 114,

R K Jain Chambers Block

Supreme Court Compound,

NEW DELHI-110001

M-9625405080/9811667696

EMAIL: mjlegalclinic@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT NEW DELHI

ORIGINAL APPLICATION NO. 84 OF 2024

IN THE MATTER OF:

ANKUR JAIN

...APPLICANT

VERSUS

UTTAR PRADESH POLLUTION CONTROL BOARD & ORS

... RESPONDENTS

AFFIDAVIT

I **NAYAN KUMAR JAIN**, S/O Shri Prakash Chandra Jain Aged about 44 years R/O 91, SFS Duplex Sector -15, Vasundhara Ghaziabad, Uttar Pradesh-201012, Authorised signatory of Om Arham Social Welfare Foundation, do solemnly affirm and state as under:

1. That I am the Authorized Person for Respondent no. 3 in the above said application and is well conversant with the facts and circumstances of the foresaid case and I am competent to swear the present affidavit.
2. That the contents of the accompanying application have been drafted by my counsel under my instructions and have been explained to me in vernacular and I understood the contents of the same which are true and correct to the best of my knowledge and belief.

[Signature]
DEPONENT

VERIFICATION

Verified at New Delhi on 13 0 AUG 2024 August 2024, that the contents of above affidavit are true and correct and no part of its false and nothing material is concealed therefrom.

[Signature]
DEPONENT



[Signature]

13 0 AUG 2024

ATTESTED
NOTARY PUBLIC DELHI
Govt. of India
Mob.: 9609768498



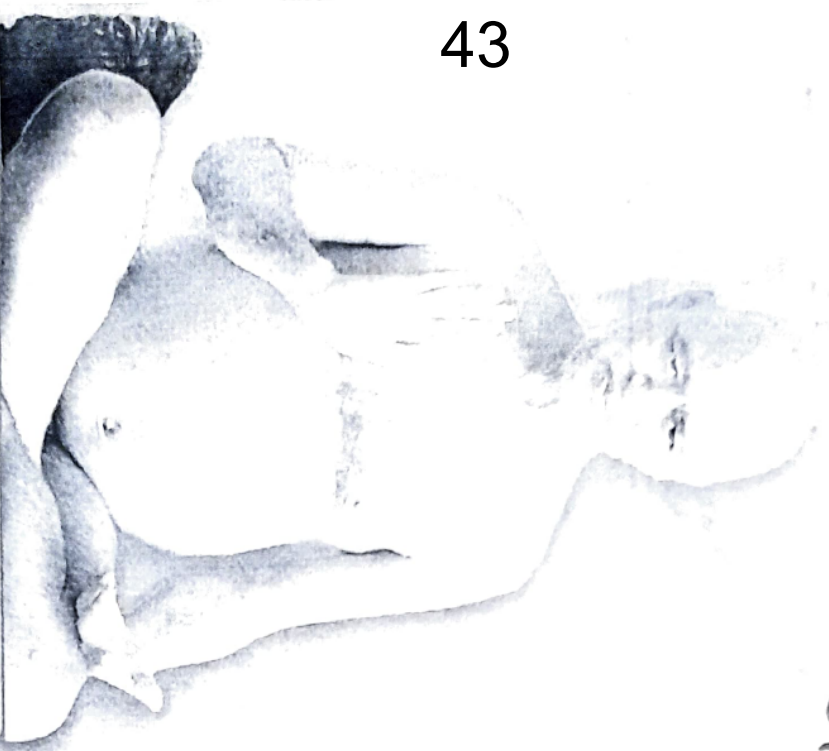
Om Arham Social Welfare Foundation

Realizing the infinity within self!

ॐ

ॐ अहं नमः

43



सत दिगम्बरी आचार्य श्री विद्यासागर जी महाराज



अहं श्री मुनि 108 प्रणव्यसागर जी महाराज



44

Muni Shri 108 Pranamy Sagar Ji,
a disciple of **Acharya Shri 108**
Vidya Sagar Ji, blessed the
humankind by bringing the ancient
Shraman practices to common man
by preaching Arham Yoga

Arham Dhyan Yog is an ancient practice from rich **Indian Shraman Heritage** for the benefit of mankind and bringing global peace. It not only rejuvenates body and mind but also brings in inner peace.

Its focus on using, **Meditation as a path leading to Yoga** (meeting of one with oneself) is unique and is in contrast with commonly accepted belief that yoga leads to meditation. Arham Yoga & Meditation uses the power of meditation to unleash the power of soul. It takes us from **Zero to Infinite** or शून्य से अनंत तक.

Our Mission

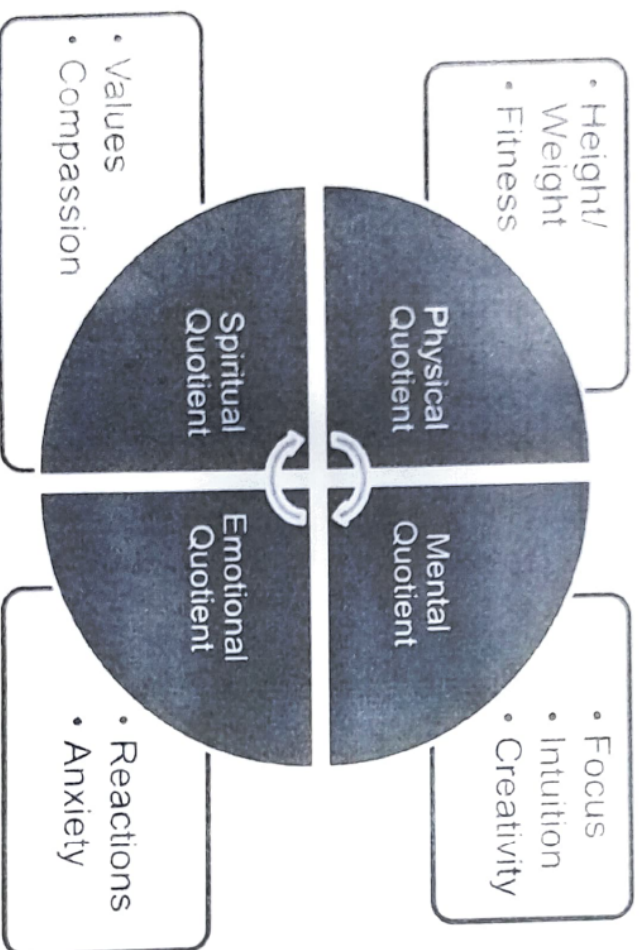
is to work for Global Peace
 by connecting people from all walks
 of life,
 adopting Arham Lifestyle
 thereby realizing infinite human
 potential

हमारा लक्ष्य

विश्व शान्ति के लिए कार्य करते हुए
 समाज के विभिन्न वर्गों के लोगों को जोड़ते हुए
 अर्ह जीवन शैली के द्वारा
 अद्भुत मानवीय क्षमताओं का विकास करना



Arham Dhyan Yog: Complete Package



अहं से अहं की यात्रा



Arham Dhyan Yog: What we do?

- 20+ specialized modules including Cancer, various disease, kids, teens, professionals, teachers, doctors

- Organizing shivir to increase awareness
- Research in field of Dhyan Yog
- Launching academic courses to integrate it with mainstream education



13

Arham Dhyan Yog: What we do?

- Build & Operate Dhyan Kendra for specialized Arham experience
 - Arham Astitvam – Global Center at Mathura
 - Arham Darshanam – Global Center at Hastinapur
 - Arham Vidya Nilay – Delhi Center
- Certified Arham Antarappa to take Arham experience everywhere
- Digital connect via mobile apps, social media



Arham Dhyan Yog: What we do?

- Partner of Ministry of Ayush, Govt for promotion of International Day of Yoga
 - Red Fort, Delhi – 15000+ people in IDY 2019
 - Taj Mahal, Agra - Global Center at Hastinapur
 - Fatehpur Sikri – IDY 2022
- Largest 10 days workshop 13000+ people from 20+ countries



Arham Jeev Daya : Gau Seva

50

- 20+ support in Gausshala
- 2000+ गीवत saved
- Daily fodder to Gausshala
- Provide ambulance, sheds
- Free medicines to Gausshala
- Storage of 100000 Kg bhusha
- Land donation for Gausshala



Arham Jeev Daya : सार्थकी सेवा के बढ़ते कदम

51

- 120+ girls admitted to Pratibhasthali
- 20+ higher education for kids like MBBS, CA
- 180+ Rations to family
- Grant to revive ancient Jain educational institutions
- Medical support for complex cases like kidney transplant, heart surgery


x

कार्यालय प्रभागीय निदेशक सामाजिक वानिकी वन प्रभाग, मथुरा ।
पत्रांक नं 189 / (4-1) मथुरा, दिनांक 30/6/2023.

17

1 व में

अभिशासी अभियन्ता
मथुरा-वृन्दवन विकास प्राधिकरण,
मथुरा ।

विषय - मा० सर्वोच्च न्यायालय के द्वारा रिट पिटीशन संख्या-13381/1984 से सम्बन्ध में आर्डर सं०-42482/2020 में पारित निर्णय दिनांक 08.12.2021 के क्रम में रिपोर्ट उपलब्ध कराने के सम्बन्ध में।

महोदय,

अवगत कराना है कि इस प्रभाग के अन्तर्गत श्री नयन कुमार जैन पुत्र श्री प्रकाश चन्द्र जैन निवासी-हाउस नं०-91, वसुन्धरा, सेक्टर-15, गाजियाबाद (उ०प्र०) के द्वारा स्थल गौजा केशोपुर मनोहरपुर के खसरा संख्या-262/1 व 261 व रकबा 6247.04 वर्ग मीटर भूमि पर योग एवं मेडीटेशन सेन्टर निर्माण सम्बन्धी प्रार्थना पत्र के साथ मा० सर्वोच्च न्यायालय में रिट पिटीशन संख्या-13381/1984 से सम्बन्ध में आर्डर सं०-42482/2020 में पारित निर्णय दिनांक 08.12.2021 के क्रम में जॉच हेतु आवश्यक अभिलेख इस कार्यालय में प्रस्तुत किए गए थे। ऐसे आवेदनों की जॉच हेतु उप प्रभागीय वनाधिकारी, मथुरा/सादाबाद की अध्यक्षता में एक समिति इस कार्यालय के द्वारा गठित की गयी है। गठित समिति के द्वारा उक्त प्रकरण की स्थलीय जॉच दिनांक 22.06.2023 को करने के उपरान्त अपनी रिपोर्ट इस कार्यालय को उपलब्ध कराई गयी है जिसकी प्रति आपको अग्रोत्तर कार्यवाही हेतु संलग्न कर प्रेषित की जा रही है।

संलग्नक :- उपरोक्तानुसार ।

भवदीय,

२२

प्रभागीय निदेशक,
सामाजिक वानिकी प्रभाग,
मथुरा

पत्रांक / दिनांकित ।
प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

- 1- उप प्रभागीय वनाधिकारी, मथुरा/सादाबाद ।
- 2- क्षेत्रीय वन अधिकारी, मथुरा ।
- 3- श्री नयन कुमार जैन पुत्र श्री प्रकाश चन्द्र जैन, निवासी-हाउस नं०-91, वसुन्धरा, सेक्टर-15, गाजियाबाद (उ०प्र०)।

प्रभागीय निदेशक,
सामाजिक वानिकी प्रभाग,
मथुरा

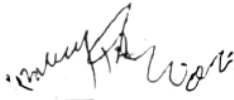


जाँच प्रमाण-पत्र

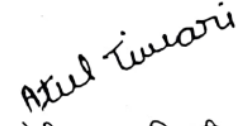
श्री नयन कुमार जैन पुत्र श्री प्रकाश चन्द्र जैन, निवासी-हाउस नं०-91, वसुन्धरा, सैक्टर-15, गाजियाबाद (उ०प्र०) के द्वारा स्थल गौजा केशोपुर मनोहरपुर के खसरा संख्या-202/1 व 261य रकवा 0247.04 वर्ग मीटर भूमि पर योग एवं भेडीटेशन सेन्टर निर्माण सम्बन्धी कार्य कराया जाना है। मा० सर्वोच्च न्यायालय के द्वारा रिट पिटीशन संख्या-13381/1984 से सम्बद्ध आई०ए० संख्या-42482/2020 में पारित निर्णय दिनांक 08.12.2021 के क्रम में श्री नयन कुमार जैन पुत्र श्री प्रकाश चन्द्र जैन, निवासी-हाउस नं०-91, वसुन्धरा, सैक्टर-15, गाजियाबाद (उ०प्र०) के द्वारा उपलब्ध कराये गये निम्नलिखित अभिलेखों एवं दिनांक 22.4.2023 को समिति के द्वारा जाँच की गयी -

1.	श्री नयन कुमार जैन पुत्र श्री प्रकाश चन्द्र जैन, निवासी-हाउस नं०-91, वसुन्धरा, सैक्टर-15, गाजियाबाद (उ०प्र०) के द्वारा प्रोजेक्ट में कोई पेड़ न काटने जाने सम्बन्धी की गयी घोषणा पत्र।	घोषणा पत्र के अनुसार मौके पर स्थिति सही पायी गयी। प्रस्तावित प्रोजेक्ट के अनुसार किसी भी वृक्ष का पातन प्रस्तावित नहीं है।
2.	श्री नयन कुमार जैन पुत्र श्री प्रकाश चन्द्र जैन, निवासी-हाउस नं०-91, वसुन्धरा, सैक्टर-15, गाजियाबाद (उ०प्र०) के द्वारा दिया गया शपथ पत्र।	शपथ पत्र के अनुसार मौके पर स्थिति सही पायी गयी।
3.	श्री नयन कुमार जैन पुत्र श्री प्रकाश चन्द्र जैन, निवासी-हाउस नं०-91, वसुन्धरा, सैक्टर-15, गाजियाबाद (उ०प्र०) के द्वारा जहाँ पेट्रोल पम्प स्थापित होना है वहाँ का साइट फोटोग्राफ।	स्थल का फोटोग्राफ संलग्न है।
4.	श्री नयन कुमार जैन पुत्र श्री प्रकाश चन्द्र जैन, निवासी-हाउस नं०-91, वसुन्धरा, सैक्टर-15, गाजियाबाद (उ०प्र०) के द्वारा प्रस्तावित पेट्रोल पम्प साइट का कीप्लान।	साइट कीप्लान के अनुसार ही मौके पर कार्य प्रस्तावित है।

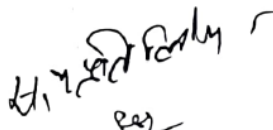
जाँच में मा० सर्वोच्च न्यायालय के द्वारा रिट पिटीशन संख्या-13381/1984 से सम्बद्ध आई०ए० संख्या-42482/2020 में पारित निर्णय दिनांक 08.12.2021 के क्रम में कोई त्रुटि नहीं पायी गयी तथा प्रकरण में किसी भी वृक्ष का पातन प्रस्तावित नहीं है एवं मौके पर अभिलेखों की जाँच के आधार पर संस्तुति की जाती है कि वन विभाग की ओर से कोई लीगल एक्शन लिए जाने की आवश्यकता नहीं है।


वनरक्षक


वनदरोगा


Atul Kumar
क्षेत्रीय वन अधिकारी,
मथुरा।

जाँच कमेटी की रिपोर्ट के अनुसार प्रस्तावित स्थल पर मा० सर्वोच्च न्यायालय के द्वारा रिट पिटीशन संख्या-13381/1984 से सम्बद्ध आई०ए० संख्या-42482/2020 में पारित निर्णय के क्रम में क्षेत्रीय वन अधिकारी, मथुरा की अध्यक्षता में जाँच समिति के द्वारा कोई त्रुटि पाए न जाने कारण उनकी संस्तुति रिपोर्ट के आधार पर अनापत्ति हेतु संस्तुति/सहमति व्यक्त की जाती है।


प्रभागीय निदेशक
सांख्यिक वन विभाग
मथुरा


उप प्रभागीय वनाधिकारी,
मथुरा/सादाबाद।





MATHURA-VRINDAVAN DEVELOPMENT AUTHORITY

UTTAR PRADESH

SANCTION LETTER

{ High Risk }

PERMIT DATE : 19 Jun 2024

FILE No. : MVDA/BP/24-25/0036

Site Address : KHASRA NO.- 261 VA AND 262/1 MAUJA -KESHOPUR MANOHARPUR, TEHSIL & DISTRICT
-MATHURA

PERMIT NO. : Spiritual center/04865/MVDA/BP/24-25/0036/10042024

USE : Assembly

SCHEME : NA

PROPERTY : Gata/ ARAZI No.: KHASRA NO-261
VA AND 262/1
LandMark: JAIN
MANDIR ,GOVERDHAN
CHAURAHA
Revenue Village: Keshonpur
Manoharpur Dehat
Tehsil: Mathura-Sadar
District: Mathura

NAME : OM ARHAM SOCIAL WELFARE
FOUNDATION, NAYAN JAIN

ADDRESS : HOUSE NO -91, VASUNDHARA ,SECTOR 15,GHAZIABAD,UTTAR
PRADESH,201012 ,GHAZIABAAD,Uttar Pradesh,201012

Your proposal submitted with reference to above has been examined as per rules and found suitable as per proposal drawing building Bylaws-2008 (Amended till-2018/2023)

Date of Validity: **18 Jun 2029** or Expiry date of lease deed whichever is earlier.

Restrictions Required:

1. This permission is given based on the inputs on pages, documents and drawing provided by Applicant/ Architect. Applicant/ Architect confirms that the documents/ drawings submitted electronically or inputs by them are correct.
2. The permission accorded does not confer any ownership rights. The permission will be revoked at later stage, if it is found that the documents or information are false and fabricated.
3. Subject to obtaining of all required NOC's.

STANDARD CONDITIONS

1. This map is valid up to five years from the date of approval.
2. Before commencement of construction information shall be given to the Authority and after completion of construction, Completion Certificate shall be obtained from the Authority before occupying of the building or part thereof as per provision of Building Bye-Laws 2008 (as amended

2011/2016).

3. Before starting of construction, a board 4 ft x 3 ft shall be put up at the site on which Name of approving Authority, permit number, approval date, validity date and name of architect are to be mentioned.
4. Responsibility of Structure safety and quality shall be of Applicant.
5. Government Orders in force time to time shall be complied.
6. If approving Authority issue any demand letter in future, the applicant has to deposit the same without any objection.
7. If any dispute at any point of ownership arises in future, the permission shall be forfeited automatically (without giving any show cause notice). The approval of map does not give land rights to the applicant.
8. If any information is concealed or given wrong by the applicant, the map shall be cancelable.
9. Regarding construction, the standard/conditions specified in the Building Bye-Laws shall be implemented.
10. The building will be used only for which it is sanctioned.
11. Indian Electricity Rules shall not be violated and the conditions mentioned on NOC(s) issued by the different departments shall also be followed.

Next Application Process:

- Apply for Work start intimation on work start for intimation to authority from UPOBPAS
- Apply for Plinth Completion after completion of Plinth from UPOBPAS
- Apply for Occupancy after completion of Building through UPOBPAS.

NGT CONDITIONS

- 1) Owner shall put tarpaulin on scaffolding around the area of construction and the building. No person including owner, owner can be permitted to store any construction material particularly sand on any part of the street, roads in any colony.
- 2) The construction material of any kind that is stored in the site will be fully covered in all respects so that it does not disperse in the air in any form.
- 3) All the construction material and debris shall be carried in the trucks or other vehicles which are fully covered and protected so as to ensure that the construction debris or the construction material does

not get dispersed into the air or atmosphere, in any form whatsoever.

- 4) The dust emissions from the construction site should be completely controlled and all precautions taken in that behalf.
- 5) The vehicles carrying construction material and construction debris of any kind should be cleared before it is permitted to ply on the road after unloading of such material.
- 6) Every worker working on the construction site and involved in loading, unloading and carriage of construction material and construction debris shall be provided with mask to prevent inhalation of dust particles.
- 7) Owner shall be under obligation to provide all medical help, investigation and treatment to the workers involved in the construction of building and carry of construction material and debris relatable to dust emission.
- 8) It shall be the responsibility of owner to transport construction material and debris waste to construction site, dumping site or any other place in accordance with rules and in terms of this order.
- 9) All owners/owners should take appropriate measures and strictly comply with by fixing sprinklers and creations of green air barriers on construction site. Compulsory use of wet-jet in grinding and stone cutting.
- 10) Wind breaking walls around construction site.
- 11) All owners shall ensure that C&D waste is transported and disposed to the C&D waste site only and due record in that behalf shall be maintained by the owners and transporters.
- 12) Use of covering sheets should be done for trucks to prevent dust dispersion from the trucks, implemented by district offices.
- 13) Proponent shall ensure that periodical auto maintenance report from the contractor to avoid vehicular pollution.
- 14) Proponent should manage transportation route for vehicles in a well-planned manner to avoid traffic havocs.
- 15) The entry and exit points design is very important as it should not disturb the existing traffic.
- 16) Inspection & Maintenance has definite utility on emission performance, Regular vehicle inspection to be done by the contractor to enhance the efficiency of work and to reduce the risk of unwarranted air

be done by the contractor to enhance the efficiency of work and to reduce the risk of unwarranted air pollution.

- 17) Fitness certification is a statutory requirement for commercial vehicles and public transport vehicles. Periodicity for certification is once in a Year.
- 18) Pollution Under Control (PUC) certificates are required to be obtained every three months for all categories of vehicles. In case of diesel vehicles, free acceleration smoke is measured.
- 19) Life of vehicle should be inspected to avoid further air pollution.
- 20) Overloading is another big challenge and the shall be dealt by the proponent as well as State Authorities by installing check booth at entry points.
- 21) Viable emission control technologies exist to reduce diesel exhaust emissions designed to control particulate matter (PM) should be installed/used such as Diesel oxidation catalysts (DOCs), Diesel particulate filters (DPFs), Exhaust gas recirculation (EGR), Selective catalytic reduction (SCR), Lean Nox catalysts (LNCs), Lean NOx traps (LNTs).
- 22) Green belt creation will also act as a mitigating factor.

SPECIAL CONDITIONS :

map is ok for approval term and condition

1 The applicant will have to deposit the remaining development fee of Rs 30706, additional cess of Rs 18423 and labour cess amount of Rs 59100, i.e. total fee of Rs 108229 in the authority fund on the portal.

2 The applicant will be responsible for the land ownership. In case of hiding any facts and dispute, the proposed map will be considered cancelled.

3 The applicant will have to deposit Rs. 4 lakh FDR of rain water harvester system and Rs. 3 lakh FDR of solar water harvesting system in the mitigation file of case number 393/22- 23 with the authority. Until it is installed at the site.

4 The applicant will have to follow all the conditions of the no objection letter of the Municipal Corporation, no objection letter of fire brigade, report of the tehsil.

5 All the conditions of the previously approved mitigation map will have to be followed. Therefore, in the sequence of the above conditions, the file has been sent for approval of the proposed map number MVDA/BP/24, 25/ 0036 of the building of Yoga Center and Meditation Center of Om Arham Welfare Society with the consent to deposit the desired amount of Rs. 1,08,229.00 in the authority fund.

23

Signed using www.Signer.Digital.WebLib

Signature Not Verified
Digitally signed by **SHYAM BHADUR SINGH**
Date: 19 Jun 2024 15:00
Designation: Vice Chairman

MATHURA-VRINDAVAN DEVELOPMENT AUTHORITY